

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.617
IB-659(ND)/2019
IA/1106/2024

IN THE MATTER OF:

M/s. Volkswagen Finance Pvt. Ltd

...PETITIONER

Vs

M/s. UNJ Import Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent/Corporate Debtor :Mr. Geetesh Meena (advocate) for
ex-management

ORDER

IA/1106/2024

This is an application filed by the Liquidator in terms of Regulation 44(2) of IBC, 2016 seeking extension of liquidation period up to 30.04.2024.

Heard Ld. Counsel for the Applicant. Keeping in view of the facts and circumstances of the case, liquidation period is extended till 30.04.2024 as prayed in the application. With these observations, IA **disposed** of.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)